I. Report and Accounts (1989-90) of the Wildlife Institute of India, Dehradun and related papers

II. Report and Accounts (1989-90) of the Wastelands Development, New Delhi and related papers.

III. Report and Accounts (1989-90) of the C.P.R. Environmental Education Centre, Madras and related papers

IV. Report and Accounts (1989-90) of the Govind Ballabh Pant Himalaya Parayavaran Evam Vikas Sansthan, Almora and related papers

SHRIMATI MANEKA GANDHI: Madam, I also lay on the Table a copy each (in English and Hindi) of the following papers:—

I. (a) Annual Report and Accounts of the Wildlife Institute of India, Dehradun, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Institute.

[Placed in Library. *See* No. LT 1715/91]

II. (a) Annual Report and Accounts of the Society for Promotion of Wastelands Development, New Delhi, for the year 1989-90, together with the Audtiors' Report on the Accounts.

(b) Review by Government on the working of the Centre.

[Placed in Library. *See* No. LT 1716/91]

III (a) Annual Report and Accounts of the C.P.R. Environmental Education Centre, Madras, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the centre.

[Placed in Library. *See* No. LT 1603A/90]

(IV) (a) Annual Report and Accounts of the Govind Ballabh Pant Himalaya Parayvaran Evam Vikas Sansthan, Almora, for the year 1989-90, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Sansthan. [Placed in Library. *See* No. LT 1604/91]

Notification of the Ministry of Environment and Forests publishing the Environment (Protection) Third Amendment Rules, 1990.

SHRIMATI MANEKA GANDHI: Madam, I also lay on the Table a copy (in English and Hindi) of the Ministry of Environment and Forests Notification G.S.R. No. 742(E) dated the 30th August, 1990, publishing the Environment (Protection) Third Amendment Rules, 1990, section 26 of the Environment (Protection) Act, 1986. [Placed in Library. *See* No. LT 1714/91]

I. Report and Accounts (1989-90) of the Telecommunications consultants India Limited, New Delhi and related papers.

II. Report and Accounts (1989-90) of the Hindustan Teleprinters Limited, Madras and related papers.

III. Report and Accounts (1989-90) of the Indian Telephone Industries Limited, Bangalore and related papers.

पेट्रोलियम और रसायन मंत्रालय में उप-मंत्री और संचार मंत्रालय में उप-मंत्री (श्री जय प्रकाश) : मैं कम्पनी अधिनियम, 1957 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभापटल पर रखता हूं :

I (क) 1989–90 के वर्ष के लिए टेलीकम्युनिकेशन कंसल्टेंट इंडिया लिमिटेड, नई दिल्ली, का बारहवां वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन तथा उस पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित ।

(ख) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा [पुस्तकालय में रखी गई । देखिए सं० एलटी 1580/90]

II (क) 1989–90 के वर्ष के लिए हिन्दुस्तान टेलीप्रिन्टर्स लिमिटेड, मद्रास, का उनतीसवां वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन तथा उस पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित ।

(ख) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा। [पुस्तकालय में रखी गई। देखिए सं० एल० टी० 1682/90]

III (क) 1989–90 के वर्ष के लिए इंडियन टेलीफोन इंडस्ट्रीज लिमिटेड, बंगलौर का चालीसवां वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन तथा उस पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियां सहित।

(ख) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा। [पुस्तकालय में रखी गई। देखिए सं० एल० टी०1583/90]

Notification of the Ministry of Communications publishing the Indian Telegraph (Third Amendment) Rules, 1990.

श्री जय प्रकाश : मैं भारतीय तार अधिनियम, 1885 की धारा 7 की उपधारा (5) के अधीन भारतीय तार (तीसरा संशोधन) नियम, 1990 को प्रकाशित करने वाली संचार मंत्रालय (दूर संचार विभाग) की अधिसूचना सा०का०नि० सं० 933(अ) दिनांक 3 दिसम्बर, 1990 की एक प्रति (अंगेजी तथा हिन्दी में) सभा पटल पर रखता हूं। [पुस्तकालय में रखी गई है। देखिए सं० एल टी० 1678/91]

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKING

SHRI DIPEN GHOSH (West Bengal): I lay on the Table a copy (in English and Hindi) of the Seventh Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their fifty-fifth Report (Eighth Lok Sabha) on Indian Oil Corporation Ltd.—Installation of two L.P.G. Bottling Plants at Bangalore.

NEW YEAR GREATINGS TO THE DEPUTY CHAIRMAN

THE DEPUTY CHAIRMAN: Let us go ahead with our agenda. Let me first wish you a happy New Year.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, you are coming for the first time today during this Session. I welcome you to this House and I am sure, the entire House joins me in welcoming you into a New Year, a new manner, a new Government and I am quite sure, a new indulgence from you. Thank you. (*Interruptions*). We should all turn a new leaf.

श्री शंकर दयाल सिंह (बिहार) : मैडम, मैं आपका ध्यान 'हिन्दुस्तान टाइम्स के समाचार की ओर दिलाना चाहता हूं। सुब्रमण्यन् स्वामी के नाम से यह जो समाचार आया है मैं चाहता हूं कि उसके ऊपर इस सदन में विचार हो। श्री सुब्रमण्यन् स्वामी इस सदन के एक सदस्य रहे हैं और इस सदन का सदस्य मंत्री होकर भी इस तरह का काम करता है ... (**व्यवधान**)

उपसभापति : एक मिनट।... (**व्यवधान**)

श्री शंकर दयाल सिंह : मैडम, इस सदन के सदस्य श्री सुब्रमण्यन् स्वामी जी ने जो कुछ भी कहा है इसके बारे में हम चाहते हैं... (**व्यवधान**) उन्होंने जो कुछ कहा है उसके द्वारा इस सदन की अवमानना हुई है। ... (**व्यवधान**)

उपसभापति : प्लीज़, जस्ट ए मिनट। ... (**व्यवधान**)

MESSAGES FROM THE LOK SABHA

(I) The Cantonments (Amendment) Bill, 1990.

(II) Committee on Public Accounts.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Cantonments (Amendment) Bill, 1990, as passed by Lok Sabha at its sitting held on the 28th December, 1990."

(II)

"I am directed to inform you that Lok Sabha, at its sitting held on Friday, the 28th December, 1990, adopted the following motion:—